

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 483 of 2001

Monday, this the 17th day of March, 2008

Hon'ble Mr. A.K. Gaur, Member (J)
Hon'ble Mr. K.S. Menon, Member (A)

Amerika Prasad S/o Late Sri Ram Laksham, R/o Village and Post Maryadpur, District Mau.

Applicant

By Advocate Sri B.N. Singh

Versus

1. Union of India through Director General of Post, Government of India, New Delhi.
2. Chief Post Master General, U.P. Circle, Lucknow.

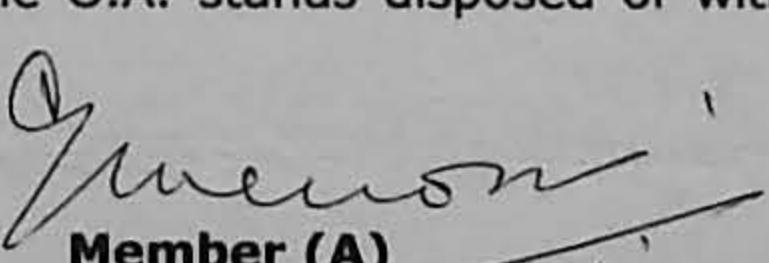
Respondents

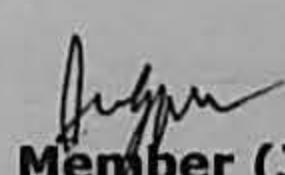
By Advocate Sri M.B. Singh

O R D E R

By A.K. Gaur, Member (J)

Learned counsel for the applicant has very fairly stated at the outset that the applicant has already been promoted, as such, prayer No.1 has been granted to him but as regards prayer No. 2 regarding payment of salary, same has not been considered properly. He stated that his representation with regard to relief No. 2 may kindly be directed to be considered by the respondents. However, we are of the view that applicant may file fresh representation with regard to relief No. 2 to the respondents. Accordingly, he is directed to file a fresh representation to the competent authority in the respondents' establishment within a period of 15 days from the date of receipt of this order and if such a representation is made within the stipulated period, the respondents are directed to consider and decide the same within a period of three months from the date of receipt of representation alongwith copy of this order. The O.A. stands disposed of with the above observations. No costs.


Member (A)


Member (J)

/M.M/